

**Information Note to the Press (Press Release No. 35/ 2024)**

**For Immediate Release**


**Telecom Regulatory Authority of India**

**The implementation of the Telecommunication Mobile Number Portability (Ninth Amendment) Regulations, 2024 w.e.f. 00:00:00 hours of 01.07.2024**

**New Delhi, 28<sup>th</sup> June 2024** — The Telecom Regulatory Authority of India (TRAI), on 14<sup>th</sup> March, 2024, issued the Telecommunication Mobile Number Portability (Ninth amendment) Regulations, 2024, which will come into force on 1<sup>st</sup> July, 2024.

2. These amendment regulations are aimed at curbing the porting of mobile numbers by way of fraudulent SIM swap/ replacement by unscrupulous elements. Through these amendment regulations, an additional criterion for the rejection of the request for allocation of a Unique Porting Code (UPC) has been introduced. Specifically, a UPC shall not be allocated if the request for the UPC has been made before the expiry of seven days from the date of SIM swap/ replacement.

3. For any clarification/ information, Shri Akhilesh Kumar Trivedi, Advisor (Network, Spectrum & Licensing), TRAI may be contacted at Telephone Number +91-11-20907758.

  
28/06/2024  
**(Mahendra Srivastava)**  
**Secretary (I/C), TRAI**